

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 204
IB-416/ND/2022
IA-4094/2022

IN THE MATTER OF:

Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mr. R K Sharma

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 16.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SHRI. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Adv. Brijesh Kumar Tamber, Adv. Sahas Bhasin

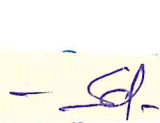
ORDER

IA-4094/2022: The report filed by the RP under Section 99 of IBC, 2016 is on record. No response/reply thereto has been filed on behalf of the Personal Guarantor/Respondent.

It goes without saying that in the wake of there being no representation on behalf of the Personal Guarantor in the matter, his right to file reply/response to the report of RP stands closed.

Let the matter be listed for arguments/disposal on 20.02.2023 before the Regular Bench.


(RAHUL BHATNAGAR)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)